

**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH: NEW DELHI**

**C.P. No. 133/2016 In
O.A No. 2820/2015**

New Delhi this the 4th day of August, 2016

**Hon'ble Mr. Justice M. S. Sullar, Member (J)
Hon'ble Mr. V. N. Gaur, Member (A)**

M. S. Jakhar, Aged 57 years,
S/o. Sh. H. S. Jakhar,
working as Patwari under SDM
(Dist. West) Punjabi Bagh, New Delhi
R/o H-172-173 Kanwar Singh Nagar,
Nilothi Road, Nangloi, Delhi-41

.....Petitioner

(By Advocate : Ms. Sonika Gill for Mr. Yogesh Sharma)

Versus

1. Shri. Kewal Kumar Sharma
Chief Secretary,
Govt. of NCT of Delhi
New Secretariat, IP Estate, New Delhi
2. Sh. A. Anbarasu,
Principal Secretary (Revenue),
Govt. of NCT of Delhi,
5, Sham Nath Marg, New Delhi
3. Sh. Devesh Singh,
Deputy Commissioner (NW),
Govt. of NCT of Delhi,
BDO Office Complex,
Vill & PO Kanjawala, Delhi

....Respondents

(By Advocate : Mr. B. N. P. Pathak)

O R D E R (O R A L)

Justice M. S. Sullar, Member (J)

As is evident from the record that while disposing of the Original Application (O.A) bearing No. 2820/2015, filed by the petitioner, Sh. M. S. Jakhar, the respondents were directed to conclude the disciplinary proceedings pending against him, as expeditiously as possible, preferably within a period of four months, from the date of receipt of a copy of the order, vide order dated 03.08.2015, by this Tribunal.

2. According to the petitioner, the respondents have not complied with the indicated direction and he has filed the instant Contempt Petition (C.P).

3. In the wake of notice, the respondents appeared. Learned counsel for respondents has placed on record a copy of the order dated 21.07.2016, whereby, the disciplinary proceedings against the applicant were concluded and minor penalty was imposed by the competent authority. Meaning thereby, the respondents have substantially complied with the direction of this Tribunal.

4. At the very outset, in this view of the matter, learned counsel intends to withdraw the C.P, to enable the petitioner, to file a fresh O.A to challenge the penalty order dated 21.07.2016, passed during the pendency of this C.P, by the disciplinary authority.

5. Therefore, the C.P is hereby dismissed as withdrawn, with the aforesaid liberty, as prayed for.

(V. N. Gaur)
Member (A)

(Justice M. S. Sullar)
Member (J)
04.08.2016

/Maya/